

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 317

IA-2150/2024, IA-6026/2023, IA-3967/2023, IA-3409/2023,

In

IB-2646(ND)/2019

IN THE MATTER OF:

Loveni Marketing & Advertising Pvt.Ltd.	Petitioner/Applicant
Vs.		
SN Cinema Advertising Pvt.Ltd.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Corporate	:	Mr. Gautam Singhal, Mr. Rajat Chaudhary Advs.
For the Suspended- Board of Directors	:	Mr.Gautam Singhal, Mr. Rajat Chaudhary, Mr. Aastha Vishnoi, Mr. Mansi Ahuja, Mr. Khyati, Mr. Aparna Dubey Advs.
For the RP	:	Mr.Prachi Johri, and Abhipsa Sahu Adv

ORDER

Due to paucity of time, the matter is adjourned to **08.08.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik